



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 796/2020

Today this the 28th day of October, 2020

Through video conferencing

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R. N. Singh, Member (J)**

Ashok Kumar Dagar (29 years)
S/o Sh. Sunder Singh
R/o House No. 213, Pole No. 64
VPO- Malikpur, Delhi-110073
Post- Bus Conductor (Group-C)

... Applicant
(By Advocate: Mr Praveen Singh)

Versus

1. Delhi Transport Corporation
Through its Chairman
DTC Headquarters, I.P Estate
New Delhi
2. Manager (Personnel)
Delhi Transport Corporation
DTC Headquarters, IP Estate
New Delhi

.. Respondents
(By Advocate: Ms Ankita S)

ORDER (ORAL)

Hon'ble Mr. Pradeep Kumar, Member (A):

The applicant was a candidate for the post of Conductor on short term contract basis for FCMS project under DTC. He was shortlisted and subjected to medical examination. He was declared medically unfit on 15.10.2019, by the Medical Board nominated by DTC.



Thereafter, the applicant had made a representation dated 20.11.2019 for re-medical examination. There has been no response to this. Feeling aggrieved this OA has been preferred.

2. Ms Ankita S, learned counsel for respondents, mentions that the representation is still under consideration and this OA can be disposed of by directing the respondents to decide the same. The applicant requested that they may decide it within a fixed time period.

3. Matter has been heard. This OA is disposed of with directions to the respondents to decide on the pending representation dated 20.11.2019 by passing a reasoned and speaking order, within a period of three months, under advice to the applicant.

4. It is made clear that the Tribunal has not gone into the merits of the case. OA is disposed of with aforesaid terms. No costs.

(R. N. Singh)
Member (J)

(Pradeep Kumar)
Member(A)

sunita/pinky/neetu